# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

# DATED THIS THE TWENTIETH DAY OF JULY 1993

#### Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

### APPLICATION NO.576/93

Shri Lakshminarayanaswamy, LSG, SA SUB RECORD OFFICE, RMS 'Q' Division, Mysore.

... Aplicant

[Shri V.V. Balan ... Advocate]

v.

- Union of India, The Secretary, Department of Posts, New Deli-110 001.
- The Postmaster General, S.K.Region, Bangalore-560 001.
- 3. The Superintendent, RMS 'Q' Division, Bangalore-560 026.

... Respondents

[Shri G. Shanthappa ... Advocate]

This application having come up for admission before this Tribunal today, Hon'ble Vice-Chairman, made the following:

## ORDER

1. We have heard Mr. V.V. Balan, learned counsel for the applicant. Herein the grievance is all about an order of transfer shifting the applicant from Mysore to Devanagere. Counsel says that the transfer is most unwarranted. We are told that because the man is juniormost in the list he has been picked up for this kind of treatment whereas his seniors who are in the same station for a number of years remain untouched. It may be the position

is, as maintained by the applicant, but then it is open to the applicant to make an appropriate representation in that behalf and seek cancellation of the transfer order. He cannot come to us straightaway. With these observations this application stands disposed of making it clear that it is open to the applicant to take up the matter with the authorities. We are told that herein he has asked for other reliefs but that is a different thing as he can make a separate application for other reliefs.

MEMBER [A]

VICE-CHAIRMAI

bsv